51

Statement

- (a) Yes, Sir, since the early part. s. the current financial year.
- (b) & (c) On a review of the de mand and supply position of rubber in the country during this year, Govt, announced its decision to allow import of 15,000 tonnes of rubber on 26-7-1078. The implementation of thia decision was, however, deferred as it was necessary to examine the issue in consultation with the concerned pro ducing State and also to provide ample opportunity so that the incentive to the growers was properly protected. There was also an assurance from the Keraia Government that it would bring down the prices of indigenous rubber and ensure requisite supplies to the industry. Despite this, however, prices continued to rule very high and the availability was also scarce. In view of this, Government authorised STC in September 1978 to import 15,000 tonnes as earlier decided upon. There was only a nominal increase in the price of rubber in the international market during September 1978 as compared to July-August 1978.

Government have since authorised STC to import and additional quantity of 15,000 tonnes during this year.

Harassment to a Decased Professor's Wife by the I.I.P.A.

1475. SHRI SAT-CHID AN AND A: Will the Minister of FINANCE be pleased to state;

- (a) whether there are any laints regarding harassment cause to a deceased Professor's wife by the Indian Institute of Public Administra tion:
- (b) whether it is a fact that the payment of provident fund and gratuity of the late Professor has not been made by the Institute for the last eight years; and
- (c) what action Government propose to take to expedite these payments?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Shrimati Uma Narula has made repeated requests for payment of Provident Fund, Gratuity etc. of the late Professor.

to Questions

- (b) Yes, Sir.
- (c) Shrimati Uma Narula's claim had been questioned in an appeal field before the High Court. The order of the High Court stated to have been passed pending the final decision on the appeal before it, the certificate of fulfilment of conditions of the High Court's order and the copy of the succession certificate certified by the competent court is yet to be produced by Shrimati Uma Narula who is one of the two claimants. The payment by the Institute will be possible only after orders of the courts stated to have been passed on the subject are furnished by the claimant and examined.

Applications for Building Advances from the Office of the Accountant General, Kerala

U476. SHRI T. BASHEER: Will the Minister of FINANCE be pleased to state:

- (a) the number of applications for house building advance received from the Office of the Accountant General, Kerala, Trivandrum, during the last three years, the number of cases pending sanction at present and since when these house building advances have been pending;
- (b) what are the reason for the pendency of these cases; and
- (c) what action the Central Govern ment propose to take to expedite th© disposal of the pending cases?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (c) Tht information is being collected anti

tPreviously Unstarred Question 921, transferred from the 6th December 1978.